

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 337/TT/2018**

**Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-I: 3x5 MVA (132/33 kV), 1-ph, ICT-I alongwith associated bays at Tezu Sub-station, Asset-II: 4x5 MVA (132/33 kV) (01 no spare), 1-ph, ICT-II alongwith associated bays at Tezu Sub-station, Asset-III: 132 kV S/C (on D/C Tower) Tezu-Namsai Transmission Line alongwith associated bays at Tezu and Namsai Sub-station, 4X6.67 MVAR, 145 kV, 1-ph Bus Reactor, 3X5 MVA, 132/33 kV, 1-ph ICT-I and 4X5 MVA, 132/33 kV 1-ph ICT-II (01 no spare phase) at Namsai Sub-station under “transmission system associated with Pallatana GBPP and Bongaigaon TPS” under 2014 Tariff Regulations.

**Date of Hearing** : 24.5.2019

**Coram** : Shri P. K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

**Petitioner** : Powergrid Corporation of India Limited

**Respondents** : Assam Electricity Grid Corporation Limited & 8 Others

**Parties present** : Shri Zafrul Hasan, PGCIL  
Shri S.S. Raju, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Vivek Kumar Singh, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that there are total three assets covered in the instant petition. The actual date of commercial operation of Assets-I and II was 21.1.2018. Asset-III was split into two assets, namely, Asset-III(a): 132 kV S/C Tezu-Namsai Transmission Line alongwith associated bays at Tezu and Namsai Sub-station, 3x5 MVA, 132/33 kV, 1-ph ICT-I and 4x5 MVA, 132/33 kV 1-ph ICT-II (1 no. single sphase spare) at Namsai Sub-station and Asset-III (b): 4 x 6.67 MVAR, 145 kV, 1-ph bus reactor alongwith associated bays at Namsai Sub-station and were put into commercial operation on 5.7.2018 and 14.6.2018 respectively. He submitted that there is time over-run of 61 to 67 months in case of the instant assets, mainly due to delay in obtaining forest clearance in Tezu-Namsai Transmission Line for which the petitioner applied on 26.7.2010 and obtained the same on 11.6.2014. He also submitted that in addition to this, there were RoW issues and law and order problems till May, 2018. He submitted that they have furnished detailed justification alongwith documents in support



of time over-run. He further submitted that they have already filed RCE-I and RCE-II. He prayed that the tariff as claimed may be granted.

2. The Commission directed the petitioner to submit Form-4A (Statement of Capital Cost) for Assets-I and II on affidavit with an advance copy to the respondents by 17.6.2019.

3. Subject to above, the Commission reserved order in the petition.

By order of the Commission

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

